

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 266/GT/2014**

Subject : Determination of tariff for Indira Gandhi Super Thermal Power Project (3x500 MW) of APCPL for the period from the 1.4.2014 to 31.03.2019.

Date of Hearing : **11.7.2016**

Coram: Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Aravali Power Company Private Limited (APCPL)

Respondents : Haryana Power Purchase Centre and 3 others

Parties present : Ms Poorva Saigal, Advocate, APCPL  
Shri R. B. Sharma, BRPL  
Shri Manish Garg, BYPL  
Shri Sameer Singh, BYPL  
Shri Nishant Grover, BYPL  
Ms Ranjana Roy, Advocate, TPDDL  
Ms Vasudha Sen, Advocate, TPDDL  
Ms Arunima Gautam, Advocate, TPDDL

**Record of Proceedings**

During the hearing, the learned counsel for the petitioner prayed for grant of time to file amended petition along with the additional information sought for by the Commission vide ROP of the hearing dated 20.5.2016. The learned counsel also submitted that Petition No.437/GT/2014 filed by the petitioner for truing up of tariff of the generating station for the period 2011-14 is pending for hearing and requested that the said petition be clubbed along with this petition and heard.

2. The Commission accepted the prayer of the learned counsel and adjourned the hearing. The Commission directed that this petition shall be clubbed with Petition No.437/GT/2014 for hearing on the next date.

3. These petitions shall be listed for hearing on **10.8.2016**. The parties are directed to complete the pleadings in the matter to the next date of hearing. No adjournment shall be granted for any reason whatsoever.

By order of the Commission

**Sd/-**  
B. SreeKumar  
Dy. Chief (Law)

